

¹[THE SECOND SCHEDULE
(See Section 163 A)
SCHEDULE FOR COMPENSATION FOR THIRD PARTY FATAL ACCIDENT/INJURY CASES
CLAIMS

1. **(a) Fatal Accidents:**

Compensation payable in case of Death shall be five lakh rupees.

(b) Accidents resulting in permanent disability:

Compensation payable shall be = [Rs. 5,00,000/- ×percentage disability as per Schedule I of the Employee's Compensation Act, 1923 (8 of 1923)]:

Provided that the minimum compensation in case of permanent disability of any kind shall not be less than fifty thousand rupees.

(c) Accidents resulting in minor injury:

A fixed compensation of twenty five thousand rupees shall be payable:

2. On and from the date of 1st day of January, 2019 the amount of compensation specified in the clauses (a) to (c) of paragraph (1) shall stand increased by 5 per cent annually.]

1. Subs. by S.O. 2022(E), for the Second Schedule (w.e.f. 22-5-2018).